

Mr. Speaker: I cannot ask him that he should cover this point or that point. When he makes the statement, we will see.

श्री श्रीकार लाल बरबा (कोटा) : \* \*

Mr. Speaker: This will not go on record.

12.25 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF THE UNIVERSITY GRANTS COMMISSION

The Deputy Minister in the Ministry of Education (Shri Bhakt Darshan): Sir, on behalf of Shri M. C. Chagla, I beg to lay on the Table a copy of Annual Report of the University Grants Commission for the year 1963-64 under section 18 of the University Grants Commission Act, 1956. [Placed in Library. See No. I.T-4346/65].

SIXTH REPORT OF THE COMMISSIONER FOR LINGUISTIC MINORITIES

The Minister of State in the Ministry of Home Affairs (Shri Hathi): I beg to lay on the Table a copy of Sixth Report of the Commissioner for Linguistic Minorities for the period 1st January to 31st December, 1963, under article 350B(2) of the Constitution. [Placed in Library. See No. LT-4347/65].

12.26 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

SIXTY-SIXTH REPORT

Shri Krishnamoorthy Rao (Shimoga): I beg to present the Sixty-sixth Report of the Committee on Private Members' Bills and Resolutions

12.26½ hrs.

JOINT COMMITTEE ON OFFICES OF PROFIT

THIRD REPORT

Shri G. N. Dixit (Etawah): Sir, I beg to present the Third Report of the Joint Committee on Offices of Profit.

12.27 hrs.

FINANCE BILL, 1965—Contd.

Mr. Speaker: The House will now take up Clause-by-clause consideration of the Bill to give effect to the financial proposals of Central Government for the financial year 1965-66.

The question is:

"That Clause 2 stand part of the Bill."

The motion was adopted.

Clause 2 was added to the Bill.

Clause 3— (Annuity Deposit).

Shri M. E. Masani (Rajkot): I wish to oppose Clause 3 of the Bill. Clause 3, as you see, legalises the imposition of the annuity deposits. When this provision was introduced during the last Budget, we from these benches opposed the imposition of the annuity deposits as something that was not only as bad as the compulsory deposit, but something worse. We felt that the change from the compulsory deposit scheme to the so-called voluntary annuity deposit scheme was a step in the wrong direction, and we had at that time opposed it on the floor. Our opposition remains as vehement against this scheme as it was then.

The way it works is that money which should be productively invested by the people is diverted to the coffers of the Government where, invariably,